

Central Administrative Tribunal  
Principal Bench, New Delhi

OA No.3450/2018,  
New Delhi, this the 4th day of December, 2019

**Hon'ble Mr. S.N.Terdal, Member (Judicial)**  
**Hon'ble Ms.Aradhana Johri, Member (Administrative)**

Anamika Halder ,(Roll No.23000214)  
D/o Shri Manik Lal Halder (Group-B)  
Aged about 29 Years  
R/o B-34/A, 2<sup>nd</sup> Floor, Jungpura Extension,  
New Delhi. -Applicant

(By Advocate: Mr. Arun Kr. Panwar)

**Versus**

1. Govt. of NCT of Delhi  
Through  
Chief Secretary,  
Delhi Secretariat  
IP Estate, New Delhi-110001.
2. Delhi Subordinate Service Selection Board  
DSSSB  
Through its Secretary  
FC-18, Institutional Area,  
Karkardooma, Delhi.
3. Directorate of Education  
Department of Education  
Govt.of NCT of Delhi  
Civil Lines, Old Secretariat  
Delhi-110054. - Respondents

(By Advocate: Mr. Sameer Sharma for respondents no.1 & 2 )

**O R D E R (ORAL)**

**By Hon'ble Mr. S.N. Terdal, Member(J):-**

Heard Mr. Arun Kr. Panwar, counsel for the applicant and Mr. Sameer Sharma, counsel for the respondents as well.

2. The applicant in this OA prayed for the following relief(s):-

- " i) To hold and declare that the qualification of degree in M.Sc. (Home Science) is contained in Recruitment Regulations for the post of P.G.T. (Home Science) may be read down.
- ii) To, therefore, hold and declare that the Applicant is eligible for appointment to the post of Code 188/14.

- iii) To hold and declare that non appointment of the Selected Applicant from the last 20 months for the Post of PGT ( Home Science) is unreasonable, arbitrary and violative of Applicants Fundamental Right guaranteed under Article 16 of the Constitution.
- iv) To pass suitable order or directions to the Respondents for issuing appointment letter to the Applicant for the Post Code 188/2014 as per law alongwith all consequential benefits of seniority, promotion, salary (arrears of salary) and pay scale etc.
- v) To pass further suitable directions as this Hon'ble Tribunal may deem fit and proper in the interest of justice.
- vi) Costs"

3. At the time of hearing, the counsel for the applicant submits that this OA may be disposed of with a direction to respondent no.3, to take steps as per law on the basis of letter No. F.1(183)/DSSSB/ P&P/13/1105 dated 22.01.2019 (Acknowledgement) annexed as Annexure II with the counter reply filed by respondent no.2.

4. Accordingly this OA is disposed of with a direction to Respondent no.3 to take steps as per law within a period of two months from the date of receipt of a certified copy of this order and extend all consequential benefits without back wages. No costs.

**(Aradhana Johri)**  
**Member(A)**

**(S.N. Terdal)**  
**Member (J)**